## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1979 ANSWERED ON:11.08.2011 FAST TRACK COURT AND VIDEO CONFERENCING Biju Shri P. K.;Panda Shri Baijayant

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a)the totai number of fast track courts functioning in the country at present, State-wise;

(b)the total fund allocated for setting up of fast track courts, State-wise;

(c)the status of fast track courts in the country to clear backlog of pending cases; and

(d)the action plan of the Government to dispose of court cases through video conferencing?

## Answer

## MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a): As per the information received from the Registry of the High Courts/State Governments upto March 2011, a statement of number of fast track courts functional In the states is enclosed as Annexure-I.

(b): A statement indicating the funds allocated for setting-up and operation of Fast Track Courts since inception to the year 2010-11 is enclosed as annexure-II.

(c): The Eleventh Finance Commission recommended a schenu. creation of 1734 Fast Track Courts (FTCs) in the country for disposal of long pending Sessions and other cases. The Government accorded its approval for the continuation of 1562 Fast Track Courts that were operational as on 31.3.2005 for a further period of 5 years i.e. up to 315t March, 2010 This scheme was further extended for a further period of one year i.e. upto 31.03.2011. It has been decided that there will be no central funding for Fast Track Courts beyond 31-03-2011.

As per information received from the Registry of the High Courts/State Governments, out of 38.90 lakh cases transferred to fast track courts, 32.34 lakh cases were disposed and 6.56 lakh cases was pending in the fast track courts as on March, 2011.

(d): There is no such plan of the Government.